

ITEM NO.49 Court 3 (Video Conferencing) SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18338/2021

(Arising out of impugned final judgment and order dated 29-10-2021
in WPCT No. 78/2021 passed by the High Court At Calcutta)

UNION OF INDIA

Petitioner(s)

VERSUS

ALAPAN BANDYOPADHYAY

Respondent(s)

(FOR ADMISSION and I.R. and IA No.145386/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

Date : 15-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Tushar Mehta, Ld SG
Mr. vikramjit Banarjee, Ld ASG
Mr. K.M Nataraj, Ld ASG
Mr. Kanu Agarwal, Adv
Mr. Swarupma Chaturvedi, Adv
Mr. R.K Verma, Adv
Ms, Shruti Agarwal, Adv
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

Dr. Abhishek Manu Singhvi, Sr Adv
Mr. Abhratosh Majumdar, Sr Adv
Mr. Abhay Behera, Senior Adv
Mr. Debanjan Mandal, Adv
Mr. Kunal Vajani, Adv.
Mr. Soumya Majumdar, Adv
Mr. Sandip Dasgupta, Adv
Mr. Subhankar Nag, Adv
Mr. Victor Chatterjee, Adv
Mr. Amit Bhandari, Adv
Mr. Saaqub Siddiqui, Adv
Mr. Kartikey Bhatt, Adv
Ms. Mahima Cholera, Adv
Mr. Gokula Krishnan, Adv
Mr. Kunal Mimani, AOR

UPON hearing the counsel the Court made the following
O R D E R

List this matter on 22.11.2021.

In the meantime, liberty is granted to the learned counsel for the respective parties to file brief written note accompanying compilation of reported decisions on which they would be relying.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)